

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TENTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HON'BLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 58 OF 2026

Between:

Preethi Sherlocks Entertainment Pvt. Ltd, Having its registered office at: Villa
No. 39, Hill Ridge Villas, Gachibowli, Hyderabad - 500 032
Rep. by its Authorised Signatory Mrs. Preethi Kumar

...Applicant

AND

Nexus Hyderabad Retail Private Limited, (Formerly known as Babji Realtors
Private Limited) Registered Office and Mall Office at: Mall Management
Office, Nexus Hyderabad Mall, Sy.No.1009, KPHB Colony, Kukatpally,
Medchal (Malkajgiri), Hyderabad, Telangana - 500 072
Rep. by its Authorised Signatory Mr. Tanveer Shaikh

...Respondent

Arbitration Application under Section 11(5) & (6) of the Arbitration and
Conciliation Act 1996 R/w Scheme for Appointment of Arbitrator, 1996 praying that
this Hon'ble Court may be pleased to:

- a. Appoint a Sole Arbitrator to adjudicate the claims and disputes between
the Applicant and Respondent arising out of the Lease Deed dated
04.10.2019 bearing Document No.8108/2019 in Arbitral Proceedings
commenced vide Notice dated 19.09.2025; and
- b. Award costs of this ARBAPPL.

**Counsel for the Applicant: Mr. P. Vamshi Krishna, counsel represents
Mr. Pramod Maligi**

**Counsel for the Respondent: Mr. Aniket, counsel represents
Mr. B. Sriram Reddy**

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION No.58 of 2026

DATED: 10.07.2026

Between:

M/s. Preethi Sherlocks Entertainments Private Limited,
Rep., by its Authorized Signatory, Mrs. Preethi Kumar,
Gachibowli, Hyderabad.

... Applicant

AND

Nexus Hyderabad Retail Private Limited,
Rep., by its Authorized Representative, Mr. Tanveer Shaikh,
Kukatpally, Medchal (Malkajgiri), Hyderabad.

... Respondent

ORDER:

Heard Mr. P. Vamshi Krishna, learned counsel represents Mr. Pramod Maligi, learned counsel for the applicant and Mr. Aniket, learned counsel represents Mr. B. Sriram Reddy, learned counsel for the respondent.

2. By order dated 26.03.2026, this Court proposed to appoint Sri C.V. Nagarjuna Reddy, former Judge of erstwhile High Court of Andhra Pradesh, as an independent Arbitrator to adjudicate the dispute between the parties. The order dated 26.03.2026 is extracted hereunder for easy reference:

“Mr. Aniketh, learned counsel appears for Mr. B.Sri Ram Reddy, learned counsel for the applicant in Arbitration Application No.276 of 2025. He undertakes to file vakalat for the respondent in Arbitration Application No.58 of 2026.

Mr. V.Srikanth, learned counsel represents Mr. Pramod Maligi, learned counsel for the respondent in Arbitration Application No.276 of 2025 and the applicant in Arbitration Application No.58 of 2026.

Both the parties have invoked Clause 14 of the Lease Deed dated 04.10.2019, for appointment of an independent arbitrator, by service of notice upon each other. Since there was no consensus between them on the appointment of an arbitrator for resolution of the dispute arising out of the aforesaid Lease Deed, both of them have invoked the jurisdiction of this Court under Sections 11(5) and 11(6) of the Arbitration and Conciliation Act, 1996.

Both the learned counsel for the parties submit that this Court may appoint an independent Arbitrator to adjudicate the dispute between the parties.

In that view of the matter, I propose to appoint Mr. Justice C.V.Nagarjuna Reddy, former Judge of erstwhile High Court of Andhra Pradesh (R/o. Plot No.22, Nandi Nagar, Road No.14, Banjara Hills, Hyderabad-34; Ph.No.040-23442564; Mobile No.9440901020), to adjudicate the dispute between the parties.

The proposed Arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996.

Registry is directed to communicate this order to the proposed Arbitrator.

The matters be listed after three weeks with the response, if any, of the proposed Arbitrator.”

3. The proposed Arbitrator has submitted his consent along with a declaration under Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996 (for short, ‘the Act’) by letter dated 02.04.2026.

4. Learned counsel for the applicant, therefore, submits that appointment of the proposed Arbitrator may be confirmed.

5. In that view of the matter, I hereby appoint Sri Justice C.V.Nagarjuna Reddy, former Judge of erstwhile High Court of Andhra Pradesh (R/o. Plot

No.22, Nandi Nagar, Road No.14, Banjara Hills, Hyderabad-34; Ph.No.040-23442564; Mobile No.9440901020), to act as an independent Arbitrator in respect of the dispute between the parties.

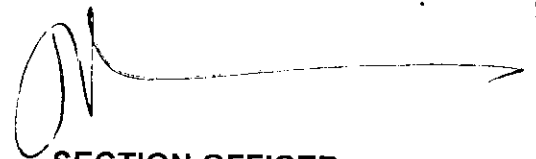
6. Registry is directed to serve a xerox copy of the entire pleadings to the learned Arbitrator. The learned Arbitrator is requested to keep in mind the fee prescribed in Schedule IV of the Act and the time limit prescribed under Section 29A of the Act.

7. The Arbitration Application is, accordingly, disposed of.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

SD/- K.SRINIVASA RAO
JOINT REGISTRAR


SECTION OFFICER

To,

1. Sri Justice C.V.Nagarjuna Reddy, Former Judge, High Court of Andhra Pradesh (R/o. Plot No.22, Nandi Nagar, Road No.14, Banjara Hills, Hyderabad-34; Ph.No.040-23442564; Mobile No.9440901020)(By **Special Messenger**)(Along with a Copy of affidavit and material papers)

2. One CC to Mr. Pramod Maligi, Advocate [OPUC]
3. One CC to Mr. B. Sriram Reddy, Advocate [OPUC]
4. Two CD Copies
KAM/KA

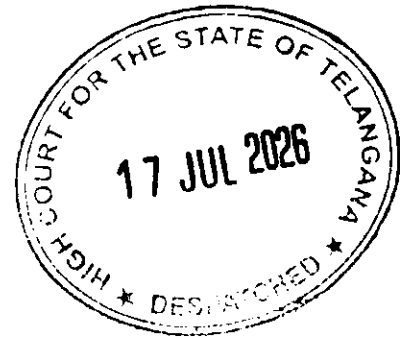


HIGH COURT

DATED: 10/07/2026

ORDER

ARBAPPL.No.58 of 2026



**DISPOSING OF THE
ARBITRATION
APPLICATION**

⑥ \$105
19/7/24